
(2018) 03 UK CK 0038

In the Uttarakhand High Court

Case No : Original Jurisdiction 3rd Bail Application No. 02 of 2018 Order on bail application of the accused

HARENDER RATHI

APPELLANT

Vs

STATE OF UTTARAKHAND

RESPONDENT

Date of Decision : 14-03-2018

Acts Referred:

Code of Criminal Procedure, 1973 — Section 309

Citation : (2018) 03 UK CK 0038

Hon'ble Judges : SUDHANSHU DHULIA, J

Bench : Single Bench

Advocate : Vaibhav Singh Chauhan, Mamta Joshi

Final Decision : Dismissed

Judgement

Sudhanshu Dhulia, JÂ

1. Counter affidavit filed on behalf of State in the Court today is taken on record.Â

2. The applicant before this Court is an accused in Case Crime No.228 of 2011 (Session Trial No.28 of 2012), which has been registered under

Sections 147, 148, 149, 302 and 120B of IPC, at Police Station Kotwali Gangnagar, Roorkee, District Haridwar.

3. This is the third bail application moved by the applicant before this Court. The first and second bail applications of the applicant were rejected by

this Court vide orders dated 19.06.2014 and 30.05.2017 in BA 1st No.1238 of 2013 and BA 2nd No.70 of 2017 respectively.Â

4. Considering the facts and circumstances of the case and the fact that the trial itself at its conclusion, this Court is not inclined to enlarge the

applicant on bail. Accordingly, the bail application is rejected.

